



# తెలంగాణ రాజపత్రము

## THE TELANGANA GAZETTE

### PART IV-B EXTRAORDINARY

### PUBLISHED BY AUTHORITY

**No. 5] HYDERABAD, SATURDAY, NOVEMBER 1, 2025.**

### TELANGANA ACTS, ORDINANCES AND REGULATIONS Etc.

The following is the authoritative text in English Language of the Ordinance promulgated by the Governor on the 31st October, 2025 being published under article 348 (3) of the Constitution of India for general information:-

#### TELANGANA ORDINANCE No. 5 OF 2025

Promulgated by the Governor in the Seventy-Sixth Year of the Republic of India.

#### AN ORDINANCE FURTHER TO AMEND THE TELANGANA PANCHAYAT RAJ ACT, 2018.

Whereas, the Telangana Panchayat Raj Act, 2018 (Act No. 5 of 2018) provides for the constitution of Gram Panchayats, Mandal Praja Parishads, and Zilla Praja Parishads in the State of Telangana, and for matters connected therewith or incidental thereto; and whereas, Schedule VIII of the Act enumerates the list of villages in the State for the purposes of the said Act;

And whereas, the two-child norm under sub-section (3) of section 21 was originally adopted as a population control measure, mirrored from the Andhra Pradesh Panchayat Raj Act, 1994, which came into effect on 30.05.1994, to address the concerns over population explosion in the 1980s-1990s that threatened food security and was linked to poverty related challenges, including malnutrition, unemployment, disease, reduced productivity, and adverse social and economic outcomes;

And whereas, over the last 30 years of implementation the Government has reviewed the population policy and observed that the Total Fertility Rate in rural Telangana now stands at 1.7 children per women, well below the replacement level of fertility;

And whereas, this sustained decline in fertility is attributable to heightened awareness regarding family planning, improvements in healthcare, higher literacy rates among women, and enhanced financial stability;

And whereas, maintaining the current fertility rate of 1.7 may adversely affect the State's demographic dividend in the future;

And whereas, considering the long-term interests of future generations and based on feedback from elected representatives of Panchayati Raj Institutions, the Government finds it imperative to maintain an optimal replacement rate of 2.1;

And whereas, the Hon'ble High Court of Telangana in W.P. No.2661 of 2024, directed completion of the local body election process by 30-09-2025, pursuant to which the State Election Commission has issued the election notification on 29-09-2025; and in W.P. No. 30217 of 2025 and related

cases, the Hon'ble High Court has ordered that the election process shall continue;

And whereas, in light of the above, and in order to conduct the elections in compliance with the Hon'ble High Courts' directions and preempt any irreversible consequences which may arise from sustaining the two-child norm, it is deemed appropriate to remove the said norm ahead of the elections;

Now, therefore, to address the prevailing situation of declining Total Fertility Rate and facilitate the conduct of local body elections, there is a compelling need to bring an Ordinance to omit sub-section (3) of section 21 of the Telangana Panchayat Raj Act, 2018.

And whereas, the Legislature of the State is not now in session and to Deletion of sub-section (3) of section 21 of the Telangana Panchayat Raj Act, 2018, the Government has to be promulgate an Ordinance to amend the Telangana Panchayat Raj Act, 2018.

And whereas, accordingly, it has been decided to amend section 21 of the Telangana Panchayat Raj Act, 2018 (Act No.5 of 2018) by undertaking a legislation;

And whereas, it has been decided to give effect to the above decision immediately;

And whereas, the Legislature of the State is not now in session and the Governor of Telangana is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor hereby promulgates the following Ordinance: -

**Short title and commencement.** 1. (1) This Ordinance may be called the Telangana Panchayat Raj (Third Amendment) Ordinance, 2025.

(2) It shall come into force at once.

**Amendment of section 21.** 2. In the Telangana Panchayat Raj Act, 2018, sub-section (3) of section 21 shall be deleted.

**Act No. 5 of 2018.**

**JISHNU DEV VARMA,**  
Governor of Telangana.

**B. PAPI REDDY,**  
Secretary to Government,  
Legal Affairs, Legislative Affairs & Justice,  
Law Department.